

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2028  
ANSWERED ON:27.08.2007  
QUALITY OF FOODGRAIN STOCKS  
Barman Shri Ranen

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether stocks of sub-standard quality of wheat and rice have been stored in the godowns of Food Corporation of India (FCI) in various parts of the country, particularly in West Bengal;
- (b) if so, the details thereof;
- (c) whether raids and searches have been carried out by the Central Bureau of Investigation at various godowns of FCI in this regard;
- (d) if so, the details and the outcome thereof; and
- (e) the follow-up action taken against the officials held responsible?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a)&(b): No, Sir. The Food Corporation of India (FCI), in principle, does not store sub-standard quality of wheat and rice in its godowns. However, during prolonged storage and due to multiple handling, some of the stocks of foodgrains become sub-standard.

As on 1.8.2007, a quantity of 12,261 MTs. of `C` and `D` category rice and 1,12,124 MTs damaged foodgrains are lying in godowns of FCI. As on 1.8.2007, a quantity of 991 MTs of `C` and `D` category rice and 795 MTs of damaged foodgrains (787 MTs rice and 8 MTs wheat) are lying in FCI godowns in West Bengal.

(c)&(d): Yes, Sir. Raids and searches have been carried out by Central Bureau of Investigation (CBI) in various godowns in Punjab Region to find out the procurement and stocking of Beyond Rejection Limit (BRL) quality of rice during Kharif Marketing Season 2004-05. These FCI godowns are as follows:

Sl.No. Name of FCI Districts Name of Godowns where raids were carried out by CBI

- |             |        |                |
|-------------|--------|----------------|
| 1. Bhatinda | (i)    | Gunniana       |
|             | (ii)   | Mansa          |
| 2. Ferozpur | (iii)  | Jalalabad      |
| 3. Faridkot | (iv)   | Moga           |
|             | (v)    | Baghapurana    |
|             | (vi)   | Nihalsinghwala |
|             | (vii)  | Muktsar        |
| 4. Sangrur  | (viii) | Sangrur        |
|             | (ix)   | Malerkotla     |
|             | (x)    | Dhonla         |
|             | (xi)   | Tapa           |
|             | (xii)  | Sunam          |

In this connection, CBI has registered 3 FIRs against 83 offices/officials besides private rice millers.

(e): 81 delinquent officials have been posted out of Region. Besides, after further investigation, 568 charge sheets under FCI's Staff

Regulation 58 (major penalty) and 501 under FCI's Staff Regulation 60 (minor penalty) have also been issued to Categories II and III officials. Out of these, 60% cases have been decided. Apart from this, vigilance cases have also been initiated against 11 Category I officers.